

In the High Court of Judicature, Bombay.

Tri - day, the 8<sup>th</sup> day of July 1864.

SPECIAL APPEAL No. 129 OF 1864.

Atmaram Babaji Malwankar  
and Vitul Mahadev of the  
Rutnagiri Division of the Kon-  
kan District (Original Plaintiffs—)

Appellants

versus

Vitul Popaji Gulvi of the  
Rutnagiri Division of the Kon-  
kan District  
(Original Defendant.)

Respondent

Rs. 5-12-2.

The claim in the Original Suit was to recover possession of a certain Shikar

In Appeal No. 136 of 1863 the Acting Senior Asst Judge of the District of Thonkan at Rutnagiri reversed the Decree of the Munsiff of <sup>Malwar</sup> (who had awarded the claim, and threw out the claim with costs

A Special Appeal was preferred in the High Court on the grounds that (1) a substantial error in law in the investigation of the case has been made which has produced error in the decision of the case upon its merits in that



By the Respondent

In the District

In the Mosseiff's Court ————— 3. 2. 9.

D<sup>o</sup> Senior S<sup>ts</sup> Judge's Court ————— 2. 3. 9. 5. 6. 6.

In this Court

Stamp for Vukialiteama ————— 2 " "

Vukuel's Fee ————— " 2. 9. 2. 2. 9.

Papers 7. 9. 3.



E. J. M. E.  
Sealer

E. J. M. E.  
Acting Registrar

The 8<sup>th</sup> day of July 1864.